

CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

O.A.No.060/00055/2020

Chandigarh, this the 22nd January, 2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Ashwani Kumar son of late Sh. Shakti Chand Katoch, aged 60 years, resident of House No. 253/2, Sector 41-A, Chandigarh-160036 (Retired from Group C Services – 160036.

..... Applicant

(BY: MR. SHAKTI MEHTA, ADVOCATE)

Versus

- 1. Union of India through Secretary, Department of Chief Engineer-cum-Special Secretary (Engg.) Union Territory (B&R) Sector 9, Chandigarh 160009.
- 2. The Executive Engineer, C.P. Division No. 4, U.T. Sector 9, UT Administration, Chandigarh 160009.
- 3. The Accountant General (A&E), Sector 17-E, Near Bus Stand, U.T. Chandigarh 160017.

.. Respondents

ORDER(Oral)

SANJEEV KAUSHIK, MEMBER (J):

- 1. By way of the present O.A., the applicant has sought issuance of a direction to the respondents to reimburse his claim for medical expenses incurred by him on his own treatment.
- 2. Heard.

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3. Learned counsel submitted that before approaching

this Court, the applicant had moved a representation dated

06.06.2019 (Annexure A-2) to the respondents for the

same relief, as claimed in this O.A., but the same has not

been decided till date. He suffered a statement that the

applicant would be satisfied if a direction is issued to the

respondents to decide his representation within some

stipulated period.

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4. In view of the limited prayer made on behalf of the

applicant, I dispose of the O.A., in limine, with a direction

to the authority to whom the indicated representation

(Annexure A-2) has been addressed, to decide the same in

accordance with law. If applicant is found entitled, the

admissible amount be reimbursed to him otherwise a

reasoned and speaking order be passed, within a period of

four weeks from the date of receipt of a copy of this order.

5. Needless to mention that the disposal of the O.A. shall

not be construed as an expression of any opinion on the

merit of the case. No costs.

(Sanjeev Kaushik) Member (J)

Place: Chandigarh Dated: 22.01.2020

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